



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO.37/2023(WZ)**



Sushant Subhash More .....Applicant

Versus

M/s Hotel Sayadri Puspa

& Ors.

.....Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF  
RESPONDENTS NO 72**

I Emt Megha Shejran Gogawale wife of Late  
Shejran Chandiram Gogawale Age: 46 years

Respondents No. 72 do hereby state on solemn  
affirmation as under:

- (1) It submitted that this application is filed by Applicant alleging that there exists 100 hotels and farmhouses that have been constructed illegally on Yavateshwar to Kaas Road.
- (2) I'm filing this present Affidavit-in-Reply to oppose the grant of any reliefs to the Applicant as prayed for in the present Application. I

crave leave to file a further Additional Affidavit in Reply as and when sought necessary.



(3) At the outset, I deny each and every averment and allegation made in the present Application, which is contrary to and/or inconsistent with what has been stated in the present Affidavit-in-reply and nothing stated therein shall be construed as an admission for the want of any specific and para-wise denial or non-traverse unless and until the same is specifically admitted hereinafter.

(4) Findings of Joint Committee Report dated 02/03/2024

A. It is submitted that in *OBSERVATIONS & FINDINGS: at Para a) “....The committee verified the record and found that none of the objected structures is having built up area more than 20,000 sq.mtr.”*



B. It is submitted that at Para b) .... 34

*establishments conduct hotels, restaurants, or lodging and have built-up area under 20,000 sq m.*

C. It is submitted that at Para c) None of the

*objected structures have obtained the prior permission of the Planning Authority to carry out constructions as required U/s 44 r/w 45 of the MRTP Act of 1966.*

*.... With the help of representative of the Town Planning Dept, the Committee ascertained the location of the objected structures. It is revealed that all the structures fall in the Buffer Zone and not in the Core Zone*

D. It is submitted that at Para d) .... the Deputy

*Conservator of Forest has submitted a Report to the Collector, Satara. As per this Report, none of the objected structures violated the Forest Conservation Act.*

(5) Therefore, Answering Respondents submits with respect to "para a and d)" that The structures of Answering Respondent do not the attract the Environment Clearance and also not violated Forest Conservation Act.

(6) It is further submitted that the structures Answering Respondent does not fall within the Buffer Zone as per the notification of Regulations for Conservation Zone in Satara Region dated 23/12/2021 and same is confirmed by the Joint Committee Report. Hence the Buffer Zone is permitted for uses.

(7) It is submitted that Answering Respondent has applied for regularization construction. Hereto marked and annexed as **Annexure A**.

(8) Hence this Affidavit.

Pune

Date: 06/08/2025

  
Res. Nos. 72



VERIFICATION

I Smt. Megha Shriyong Gogawale wife of late Shriyong Shondiram Gogawale, Age: 106 years

sdo hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

This 06 day of Aug - , 2025

*[Handwritten signature]*

Respondents No. 72

Adv. for Respondents No. 72

Solemnly affirmed before me by Shri/Smt. Megha Shriyong Gogawale wife of late Shriyong Shondiram Gogawale R/o. Pisani Tal. Dist. Satara - Maharashtra Who is identified before me by Shri/Smt. Adv. R. Y. Gogawale, Pune or to whom I know personally. Address Cell no - 971284604865.

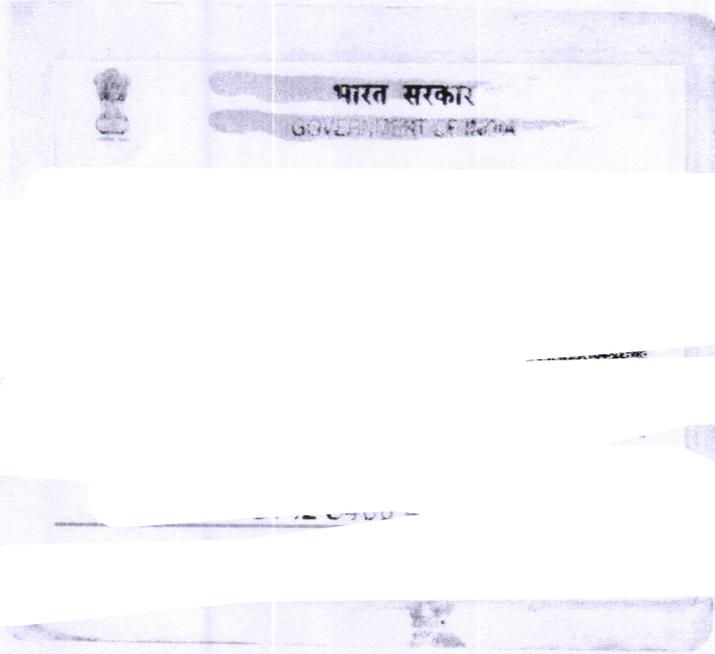
BEFORE ME

*[Handwritten signature]*

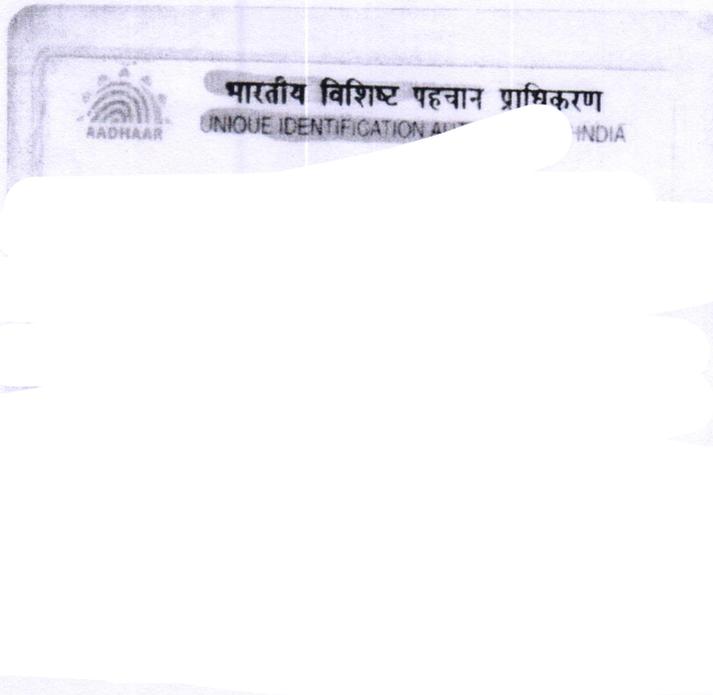
ADV. ANKUSH S. JADHAV  
NOTARY GOVT. OF INDIA  
REG. NO. 15427 AREA SATARA DIST.  
Mob No 9960348875/9422479107



NOTED & REGISTERED  
at Serial No. 3518/2025  
Date 6 AUG 2025



DR  
S. JADHAV  
LOMBURJCT  
0.16/27  
1/10/2019  
OF INDIA





सुवर्ण जयंती

महाराष्ट्र शासन

महसुल व वन विभाग

तहसिलदार तथा कार्यकारी दंडाधिकारी कार्यालय, हजेरी माळ सातारा  
दुरध्वनी व फॅक्स क्र.०२१६२/२३०६८१ email:-tahsilsatara@gmail.com

क्र./जमीन/ कावि/२९९८/२०२३

दिनांक :- 2९/१२/२०२३

प्रति,

- १ मा.सहा संचालक नगररचना सातारा
- २ मा. जिल्हा आरोग्य अधिकारी सातारा
- ३ कार्यकारी अभियंता जिल्हा परिषद बांधकाम विभाग सातारा /सार्वजनिक बांधकाम विभाग सातारा
- ४ उपवनसंरक्षक, वनविभाग सातारा
- ५ कार्यकारी अभियंता, म.रा.वि.वि.क.मर्या.सातारा
- ६ मंडलाधिकारी कपहेर, ता. सातारा

**विषय-**मौजे चोरगेवाडी, ता.सातारा येथील ग.नं.१८९ एकूण क्षेत्र ३.७८ आर पैकी १२५० चौ.फूट क्षेत्रामध्ये रहिवास व वाणिज्य कारणास्तव रेखांकन व बांधकाम परवानगी मिळणेबाबत.

उपरोक्त विषयाबाबत अर्जदार श्री.श्रीरंग धोंडीराम गोगावले, रा.पिसाणी (चोरगेवाडी), ता.जि.सातारा यांनी मौजे चोरगेवाडी, ता.सातारा येथील ग.नं.१८९ क्षेत्र ३.७८ आर पैकी १२५० चौ.फूट क्षेत्रामध्ये रहिवास व वाणिज्य कारणास्तव रेखांकन व बांधकाम परवानगी मिळणेबाबत विनंती अर्ज केला आहे. तरी प्रस्तुत प्रकरणी आपले संबंधित खालील मुदयावर अभिप्राय देणेस विनंती आहे.

१. प्रश्नाधीनजमीन मंजूर विकास आरखडयात आरक्षित केलेली आहे काय ? प्रस्तावित नियोजनाने बाधित होत आहे काय ?
२. प्रश्नाधीनजमिनी प्रस्तावित रेखांकन आरखडयामुळे /बांधकामामुळे रिबन डेव्हलपमेंट रुल्सचा भंग होतो काय ?
३. प्रस्तावित बांधकाम रेखांकन नकाशा सदर जमिनीस लागू असलेली बांधकामे नियमानुसार आहेत काय ?
४. प्रश्नाधीनजमिन सार्वजनिक आरोग्य व स्वच्छतेचे दृष्टीकोनातून प्रस्तावित बिनशेती वापरास योग्य आहे काय ?
५. संदर्भिय जमिनीबाबत शासकिय अथवा सार्वजनिक प्रयोजनासाठी भुसंपादन प्रस्ताव सुरु आहे काय ? असल्यास प्रस्तावाची सदयस्थिती काय ?
६. प्रस्तुत प्रकरणी मंडलाधिकारी यांनी विहित नमुन्यात चौकशी करुन आवश्यक त्या सर्व कागदपत्रासह स्वयंस्पष्ट अहवाल पाठवावा.

आपल्याशी संबंधित असलेल्या वरील मुदयावर सविस्तर अभिप्राय सदरचे पत्र मिळालेपासुन १५ दिवसाचे आठ पाठविणेस विनंती आहे. मुदतीत अभिप्राय आले नाहीत तर रेखांकन व बांधकाम परवानगी देणेस आपलेकडील हरकत नाही असे समजुन बिनशेती परवाना देणे येईल.

XXXXXX  
तहसिलदार सातारा

प्रत- श्री.श्रीरंग धोंडीराम गोगावले रा.पिसाणी (चोरगेवाडी), ता.जि.सातारा

२/- प्रकरणी संबंधित कार्यालयाशी समक्ष संपर्क साधुन आवश्यक ते छाननी शुल्क जमा करणेची कार्यवाही करणे यावी. निव्वळ छाननी शुल्क जमा केले नाही म्हणुन प्रकरण परत आलेस त्याबाबत आपणास स्वतंत्ररीत्या न कळविता आपले अर्ज निकाली ठेवणेत येईल याची नोंद घ्यावी.

Raj  
तहसिलदार सातारा

Received m  
Date 11/11/2024  
20  
CS